

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. 1507  
TO BE ANSWERED ON 12.02.2019**

**SUB-CATEGORISATION OF SCs**

**1507. SHRI NANDI YELLAIAH:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to refer to the reply given to Unstarred Question No.1331 dated 18.12.2018 and state:**

- (a) whether the Government is likely to take follow up action with the concerned State Governments/UT Administrations to expedite the matter;
- (b) if so, the details thereof; and
- (c) the names of the States/UTs from which comments have been sought by the Government?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI VIJAY SAMPLA)**

(a) to (c): National Commission to examine the issue of Sub-categorisation of Scheduled Castes in Andhra Pradesh (NCSCSC) has recommended amendment of Article 341 of the Constitution to provide for sub-categorisation and de-sub-categorisation of Scheduled Castes. Views of State of Andhra Pradesh, Assam, Bihar, Chhattisgarh, Gujarat, Goa, Haryana, Himachal Pradesh, Jammu & Kashmir, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur Meghalaya, Odisha, Punjab, Rajasthan, Sikkim, Tamil Nadu, Tripura, Telengana, Uttar Pradesh, Uttarakhand, West Bengal and Union territories of Chandigarh, Delhi and Puducherry, having substantial Scheduled Caste population, have been sought on the recommendation of the NCSCSC. Process of consultation has not concluded.

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